

ITEM NO.802

COURT NO.4

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).13661-13662/2015

(Arising out of impugned final judgment and order dated 16/01/2015 in WT No. 20/2015 10/04/2015 in RA No. 77247/2015 passed by the High Court Of Judicature at Allahabad)

CANTONMENT BOARD, AGRA THROUGH CEO

Petitioner(s)

VERSUS

UNION OF INDIA AND ANR.

Respondent(s)

WITH

SLP(C) No. 13776-13777/2015

Date : 28/03/2017 These petitions were mentioned today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Anupam Mishra,Adv. (Mentioned by)

For Respondent(s) Mrs. Anil Katiyar,Adv.

UPON hearing the counsel the Court made the following
O R D E RIn paragraph 2 of the order dated
20.03.3017, reads as follows :-

"In the order of this Court dated 21st October, 2016, it has been recorded that a Mediation Committee has already been constituted in terms of the judgment of this Court in "Rajkot Municipal Corporation and others Vs. Union of India" [(2013 14 SCC 599)] to go into the liability of the Cantonment Board to pay service charges for the services rendered by the Union of India (Railways and Postal Department) and the precise quantum of such liability. In the said order, it has also been observed that the Mediation Committee may continue its deliberations."

An inadvertent error has occurred in the said order inasmuch as it is the Cantonment Board which is entitled to receive service charges for the services rendered to the Union of India. Accordingly, paragraph 2 of the aforesaid order be read as follows :

"In the order of this Court dated 21st October, 2016, it has been recorded that a Mediation Committee has already been constituted in terms of the judgment of this Court in "Rajkot Municipal Corporation and others Vs. Union of India" [(2013 14 SCC 599] to go into the entitlement of the Cantonment Board to receive service charges for the services rendered by it to the Union of India (Railways and Postal Department) and the precise quantum of such entitlement. In the said order, it has also been observed that the Mediation Committee may continue its deliberations."

(Neetu Khajuria)
Court Master

(Asha Soni)
Court Master